IN THE COURT OF SH. RUPINDER SINGH DHIMAN, CIVIL JUDGE -06, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.

CS SCJ No. 2454/2018 Mujeebur Rehman Vs. Farhana

03.07.2020

File taken up today in view of application for urgent hearing moved on behalf of plaintiff.

Present: Sh. Digvijav Singh, Counsel for Plaintiff (Through Video Conferencing)

Counsel for plaintiff has moved the present application under section 151 CPC seeking hearing on the pending application under Order VII Rule 10 CPC. Perusal of record shows that file was taken up on 26.06.2020 for hearing arguments on pending applications in view of circular bearing no. 11598-11728/DJ Central/LockdownCovid19/AD&SJDuty&Arrangements/2020dated 14.06.2020 of District & Sessions Judge (H.Q.).

However, arguments could not be heard on the said date as contact details of the counsel for defendant were not available. Counsel for Plaintiff has submitted that he has the necessary particulars and is ready to provide the same.

In these circumstances, present miscellaneous application seeking hearing for arguments on pending applications stands allowed. Matter be listed on date already fixed **07.08.2020 at 12:30 p.m.** for arguments on both the pending applications i.e. Application under Order VIII Rule 10 CPC moved on behalf of the plaintiff and Application for condonation of delay in filing the written statement moved on behalf of plaintiff.

Plaintiff is directed to provide Contact details (email id/telephone/WhatsApp) of Counsel for defendant as well as defendant. Further, counsel for plaintiff is directed to inform the counsel for defendant through email/WhatsApp/telephone about today's proceedings.

Ahlmad of this Court is also directed to affect service on defendant as well as his Counsel through email/WhatsApp/telephone as the Nazarat Branch is not functioning due to the present pandemic.

Copy of the present order be sent by mail to Counsel for Plaintiff as requested by him.

Rupinder Singh Dhiman) Civil Judge -06 (Central)/THC Delhi/03.07.2020